

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-858(ND)/2018**

**In the matter of:**

M/s. Manit Steel

....**Applicant**

Vs.

Delco Infra. Projects Ltd.

....**Respondent**

**Under Section: 9 of IBC, 2016.**

**Order delivered on 21.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Ms. Gunjan Mittal, Adv.

For the Respondent :

**ORDER**

Complete copy of the application be served to the learned counsel for the corporate debtor within three days. The Registrar is directed to make the arrangement to inform the learned counsel for the applicant about the same order and see the copy is served within three days. Let the reply be filed within 10 days thereafter and rejoinder, if any, within 5 days thereafter. All the copies should be served in advance to the other side. For further consideration on 10.09.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

